

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/72 – For the purpose of Rules for the Administration of Justice and Police in the Garo Hills District 1937 read with Paragraph 5 of the Sixth Schedule to the Constitution, the Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to appoint the Chief Judicial Magistrate as the Assistant to Deputy Commissioner, South West Garo Hills, and further under rule 16 of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the South West Garo Hills District from the date of taking over charge.

This supercedes the earlier notification made to this effect.

Sd/-
(W. Khylllep)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/72-A

Dated, Shillong the 31st August, 2020.

Copy to :-

1. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
2. The Accountant General (A&E), Meghalaya, Shillong.
3. The District & Sessions Judge, Ampati.
4. The Deputy Commissioner, South West Garo Hills District, Ampati.
5. The Chief Judicial Magistrate, South West Garo Hills District, Ampati.
6. The Superintendent of Police, South West Garo Hills District, Ampati.
7. The Public Prosecutor/Government Pleader, South West Garo Hills District, Ampati.
8. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
9. The President, Bar Association, Tura.
10. Law (B) Department.
11. Personal file of the officer.
12. Data Entry Operator, Law Department.
13. Guard file.

By Order etc.,

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Deputy Secretary to the Government of Meghalaya,
Law Department.

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